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Tamil Nadu Appropriation (No.8) Act, 2004

29 of 2004

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Tamil Nadu Appropriation (No.8) Act, 2004

29 of 2004

An Act to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of the State to meet the amounts spent on certain services and purposes during the financial year ended on the 31st day of March 1996 in excess of the amount authorised or granted for those services and purposes for that year. BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Fifty-fifth Year of the Republic of India as follows:- 1. Received the assent of the Governor on the 5th August, 2004 - Published in Tamil Nadu Government Gazette, Extraordinary, Part IV, Section 2, Issue No.207, Page 93-94, dated 5th August, 2004. 2. Vide T.N. Bill No.27 of 2004 - Published in Tamil Nadu Government Gazette, Extraordinary, Part IV, Section 1, Issue No.202, Page 117, dated 31st July 2004.

1. Short Title :-

This Act may be called the Tamil Nadu Appropriation (No. 8) Act, 2004.

2. Issue Of Rs.112,50,79,884 Out Of The Consolidated Fund Of The Sate For The Financial Year Ended On The 31St Day Of March 1996 :-

The sum specified in column (5) of the Schedule amounting in the aggregate to one hundred and twelve crores fifty lakhs seventy

nine thousand eight hundred and eighty four rupees shall be deemed to have been authorised to be paid and applied from and out of the Consolidated Fund of the State to meet the amount spent for defraying the charges in respect of the services and purposes specified in column (2) of the Schedule during the financial year ended on the 31st day of March 1996, in excess of the amount authorised or granted for those services and purposes for that year.

3. Appropriation :-

The sum deemed to have been authorised to be paid and applied from and out of the Consolidated Fund of the State under Section 2 shall be appropriated and shall be deemed to have been appropriated for the services and purposes specified in the Schedule in relation to the financial year ended on the 31st day of March 1996.

SCHEDULE 1
THE SCHEDULE
(See Sections 2 and 3)

	Services and purposes		Sums not exceeding	
Demand No.		Voted by the Legislative Assembly	Charged on the Consolidated Fund of the State	Total
1	2	3	4	5
		Rs.	Rs.	Rs.
7	State Legislature		2,82,446	2,82,446
11	District Administration		4,26,140	4,26,140
15	Police		2,11,743	2,11,743
16	Fire Services		88,645	88,6465
18	Medical		17,422	17,422
19	Public Health		10,904	10,904
30	Welfae of the Scheduled Tribes and Castes, etc.	12,33,68,843		12,33,68,843
31	Welfare of Backward Classes, Most Backward Classes and Denotified Communities	63,14,325		63,14,325
34	Civil Supplies	13,89,417		13,89,417
35	Irrigation		3,26,905	3,26,905
26	Dublic Works Duildings		72 106	72 106

30	Public Works - bullaings		/८,1५०	/2,190
37	Public Works - Establishment and Tools and Plant		916	916
38	Roads and Bridges	39,49,84,149		39,49,84,149
40	Relief on account of Natural Calamities	4,25,76,363		4,25,76,363
41	Pensions and other Retirement Benefits	42,76,41,268		42,76,41,268
42	Miscellaneous		2,01,427	2,01,427
43	Stationery and Printing		26,066	26,066
45	Compensation and Assignments	5,89,18,077		5,89,18,077
56	Capital Outlay on Roads and Bridges	6,82,22,632		6,82,22,632
	Grand Total	112,34,15,074	16,64,810	112,50,79,884